June 23, 2023

To,

The Securities and Exchange Board of India
Division of Corporate Restructuring,
Corporate Finance Department,
SEBI Bhawan, C-4 'A', G Block,
Bandra Kurla Complex,
Mumbai- 400051

Dear Sirs,

SUBJECT: OPEN OFFER FOR ACQUISITION OF UPTO 9,36,338 (NINE LAKH THIRTY SIX THOUSAND THREE HUNDRED THIRTY EIGHT) EQUITY SHARES FROM THE SHAREHOLDERS OF ROTOGRAPHICS (INDIA) LIMITED (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY" OR "RGIL") BY MR. ASHOK KUMAR SINGHAL (HEREINAFTER COLLECTIVELY REFERRED TO AS "ACQUIRER")

We are pleased to submit Copy of Post-Offer Public Announcement dated June 22, 2023, under Regulation 18(12) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, has been published on June 23, 2023, in the same newspapers where the Detailed Public Statement ("DPS") of the Open Offer was published viz:

1. Business Standard-English (all edition)
2. Business Standard-Hindi (all edition) and
3. Pratahkal-Marathi- (Mumbai edition).

Kindly take the same on your records and disseminate this information to the Public.

Thanking You,
Yours faithfully

For Fintellectual Corporate Advisors Private Limited

Amit Puri
Director

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED TO THE SHAREHOLDER(S) OF ROTOGRAPHICS (INDIA) LIMITED (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY" OR "RGIL")

ROTOGRAPHICS (INDIA) LIMITED

Registered Office: Unit No. 8, Ground Floor, Pocket M, Sarita Vihar, New Delhi-110076
Phone: 011-47366600/22444014; Email ID: info@rotoindia.co.in
Website: www.rotoindia.co.in

Open offer for acquisition of 9,36,338 (Nine Lakh Thirty Six Thousand Three Hundred Thirty Eight) equity shares of ₹10 each representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Rotographics (India) Limited (hereinafter referred to as "Target" or "Target Company" or "RGIL") from the public Shareholders of the Target Company by Mr. Ashok Kumar Singhal (herein after referred to as "Acquirer") pursuant to and in compliance with regulations 3(1) & 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ('SEBI (SAST) Regulations').

This post issue offer advertisement is being issued by **Fintellectual Corporate Advisors Private Limited,** ("Manager to the Offer"/ "Manager"), on behalf of Acquirer, in connection with the offer made by the Acquirer, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations"). This Post Offer Advertisement (**"PoPA"**) should be read together with: (a) the Public Announcement dated February 09, 2023 (**"PA"**); (b) the Detailed Public Statement dated February 15, 2023 that was published in Business Standard - English (all editions), Business Standard - Hindi (all editions) and Pratahkal-Marathi (Mumbai edition) on February 16, 2023 (**"DPS"**); (c) the Letter of Offer dated May 18, 2023 along with Form of Acceptance (**"LOF"**); and (d) the offer opening public announcement and corrigendum to the DPS that was published on May 31, 2023 in all the newspapers in which the DPS was published.

This Post Offer Advertisement is being published in all the newspapers in which the DPS was published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

1. Name of the Target Company	:	Rotographics (India) Limited
2. Name of the Acquirer	:	Mr. Ashok Kumar Singhal
3. Name of the Manager to the Offer	:	Fintellectual Corporate Advisors Private Limited
4. Name of the Registrar to the Offer	:	Skyline Financial Services Private Limited
5. Offer Details	:	
a. Date of Opening of the Offer	:	Thursday, June 01, 2023
b. Date of Closing of the Offer	:	Wednesday, June 14, 2023
6. Date of Payment of Consideration	:	Not Applicable*

*Since no equity shares were tendered in the Open Offer, payment of consideration to shareholders is not applicable

7. Details of Acquisition

Sl. No.	Particulars	Proposed in the Offer Documents		Actuals	
7.1	Offer Price (A)	₹14/-		₹14/-	
7.2	Aggregate number of shares tendered (B)	9,36,338		Nil	
7.3	Aggregate number of shares accepted (C)	9,36,338		Nil	
7.4	Size of the Offer (Numbers of shares multiplied by offer price per share) (A*C)	₹1,31,08,732/-		Nil	
7.5	Shareholding of the Acquirer before Agreement/ Public Announcement (Number & %)	Nil		Nil	
7.6	Shares Acquired by way of Agreement*				
	• Number	18,40,300		18,40,300	
	• %	51.10%		51.10%	
7.7	Shares Acquired by way of Open Offer				
	• Number	9,36,338		Nil	
	• %	26.00%			
7.8	Shares Acquired after Detailed Public Statement				
	• Number of shares acquired	Nil		Nil	
	• Price of shares acquired	Nil		Nil	
	• % of shares acquired	Nil		Nil	
7.9	Post offer shareholding of Acquirer (Number & %)	27,76,638 (77.10%)		18,40,300 (51.10%)	
7.10	Pre & Post offer shareholding of the public	Post Offer	Pre Offer	Post Offer	Pre Offer
	• Number	17,61,000	8,24,662	17,61,000	17,61,000
	• %	48.90%	22.90%	48.90%	48.90%

* The equity shares to be acquired in terms of Share Purchase Agreement has not yet been transferred in the name of Acquirer.

8. The Acquirer accepts full responsibility for the information contained in the Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
9. The Acquirer will consummate the Share Purchase Agreement transaction in accordance with the provisions of Regulations 22 (1), and 22 (3) read with 17 of the SEBI (SAST) Regulations and will make an application for reclassification of himself as the promoter of the Target Company in accordance with the provisions of Regulation 31A (10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ('SEBI (LODR) Regulations').
10. A copy of this Post Offer Advertisement will be available on the website of SEBI and BSE Limited and at the registered office of the Company.
11. Capitalised terms used but not defined in this Post Offer Advertisement shall have the meanings assigned to such terms in the Public Announcement and/or DPS and/or Letter of Offer.

Issued by the Manager to the Open Offer

FINTELLECTUAL CORPORATE ADVISORS

Fintellectual Corporate Advisors Private Limited
204, Kanishka Shopping Complex, Mayur Vihar, Phase1 Extension, Delhi-110091
Contact Number: +91- 11- 48016991
Website: www.fintellectualadvisors.com
Email Address: info@fintellectualadvisors.com
Contact Person: Mr. Amit Puri
SEBI Registration Number: MB/INM000012944
Validity: Permanent **CIN:** U74999DL2021PTC377748

Place: New Delhi
Date : June 22, 2023

For and on behalf of the Acquirer
Sd/-
ASHOK KUMAR SINGHAL

Gujarat Informatics Limited

GIL Enabling e-Governance

Block No. 2, 2nd Floor, C & D Wing, Karmayogi Bhavan, Sector-10A, Gandhinagar.
Phone:079-23256022, Fax:079-23238925 Website : http://gil.gujarat.gov.in

NOTICE INVITING BID

GIL invites physical quotations for the Renewal of Wild Card SSL (Secured Socket Layer) SSL Certificate for **Gujarat.gov.in** for Gujarat State Data Center. **Gandhinagar**. Interested parties may visit **http://www.gil.gujarat.gov.in** for more details about the same.

- Managing Director

THIRPARAPPU TOWN PANCHAYAT
KANNIYAKUMARI DISTRICT
Atal Mission for Rejuvenation and Urban Transformation 2.0 (AMRUT 2.0) 2022-23

Roc No. 355/2022/A1 Dated: 20.06.2023

Tender Inviting Authority: Executive Officer of Thirparappu Town Panchayat, Kanniyakumari District.

Name of the Work: Improvement of Water Supply - Scheme to Thirparappu Town Panchayat, Estimate Cost Rs. 2021.00 Lakhs. (Two thousand Twenty one Lakhs Rupees Only) Bid document available (at free of cost) https://tenders.tn.gov.in 20.07.2023 at 3.00 P.M. Technical Bid Opening 20.07.2023 at 3.30 P.M Thirparappu Town Panchayat Office. Any other important criteria by the tender inviting authority can be seen in the tender document. Any Clarification required may be sought from the office of Thirparappu Town Panchayat during office hours on all working days.

(Sd) Executive officer,
Thirparappu Town Panchayat, Kanniyakumari district

DIPR 3206/Tender/2023

"சோதனை கடந்து சுதந்திரம் அடைந்தோம் சாதனை புரிந்து சரித்திரம் படைப்போம்"

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
(भारत सरकार का नवरत्न उपक्रम) **(A Navratna Undertaking of Govt. of India)**

Area-II Office, NSIC, New MDBP Building, Okhla Industrial Estate, Delhi-110020

PUBLIC AUCTION/TENDER NOTICE - DISPOSAL OF UNCLEARED/ UNCLAIMED CARGO THROUGH E-AUCTION

CONCOR shall be organizing auctions of container/goods (as per CBIC extant guidelines for EXIM) at the various terminals of Area-II through e-auction on **03.07.2023 (Monday)** on **"AS IS WHERE IS" and "NO COMPLAINT BASIS".** M/s MSTC is organizing an e-auction on behalf of CONCOR and for full details with auction terms and conditions, please log on to **www.concorindia.co.in** & **www.mstcecommerce.com.** All concerned whose containers/goods are lying uncleared/unclaimed and falling in the said list uploaded on the website because of any dispute, stay by court/tribunal/others or any such reason may accordingly inform the Executive Director of Area-II/CONCOR, as well as Commissioner of Customs of the concerned locations within 07 (Seven) days of this notice, failing which the goods will be auctioned without any further notice.

Ref : CON/A-II/AUIF/Auction/2023-24/01 **Executive Director, Area-II**

INDO RAMA SYNTHETICS (INDIA) LIMITED

Regd. Office : A-31, MIDC Industrial Area, Butibori, Nagpur - 441122, Maharashtra.
Tel.: 07104-663000 / 01, Fax: 07104-663200, CIN: L17124MH1986PLC166615
Email : corp@indorama-ind.com, Website: www.indoramaindia.com

INFORMATION REGARDING THIRTY-SEVENTH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO-VISUAL MEANS

NOTICE is hereby given that the Thirty-seventh Annual General Meeting ("AGM") of the Members of Indo Rama Synthetics (India) Limited ("the Company") scheduled to be held on Thursday, 27th day of July 2023, at 11:30 AM IST, through Video Conferencing/Other Audio-Visual Means ("VC/OAVM"), without physical presence of the members at common venue, in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder, read with General Circulars No. 20/2020 dated 5th May 2020 read with other relevant circulars on the subject including Circular No. 10/2022 dated 28th December 2022 issued by the Ministry of Corporate Affairs ("MCA Circulars") read with Circular No. SEBI/HO/CFP/CMD2/ CIR/P/2022/62 dated 13th May 2022, issued by the Securities and Exchange Board of India ("SEBI") along with any other applicable circulars issued by MCA and / or SEBI in this regard to transact the business set out in the Notice convening the AGM.

In compliance with the said MCA Circulars and SEBI Circulars, electronic copies of the Notice of the Thirty-seventh AGM and Annual Report for the financial year 2022-23 will be sent to all the members whose e-mail addresses are registered with the Company/Depository Participants/Registrar and Share Transfer Agent in accordance with the provisions of the Companies Act, 2013 and SEBI (LODR) Regulations, 2015.

If your email ID is already registered with the Company/Depository Participant, login details for Remote e-Voting / e-Voting are being sent on your registered email address.

In case you have not registered your email address with the Company / Depository Participant, please follow below instructions to register your email ID for obtaining Annual Report and login details for e-Voting.

Physical Holding	Send a request to the MCS Share Transfer Agent Limited, Registrar and Share Transfer Agent of the Company at helpdeskdelhi@mcsregistrars.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card for registering email address.
Demat Holding	Please contact your Depository Participant (DP) and register your email address as per the process advised by your DP.

Notice of the Thirty-seventh AGM and Annual Report for the financial year 2022-23 will also be made available on the Company's website at https://www.indoramaindia.com and website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com.

The Company is providing Remote e-Voting facility ("Remote e-Voting") of National Securities Depository Limited to all its members to cast their vote on all resolutions set out in the Notice of the Thirty-Seventh AGM. Additionally, the Company is providing the facility of voting through e-Voting system during the AGM ("e-Voting"). The detailed procedure for joining the AGM and Remote e-Voting / e-Voting is provided in the Notice of AGM. The Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

By order of the Board
For **Indo Rama Synthetics (India) Limited**
Pawan Kumar Thakur
Company Secretary and Compliance Officer
(ICSI Membership No.: FCS 6474)

Place: Gurugram
Date: 22nd June 2023

GUJARAT INDUSTRIES POWER CO. LTD.

Regd. Office: P.O.: Ranoli – 391 350, Dist.: Vadodara (Gujarat)
Tel. No. 0265 – 2232768, Fax No. 0265 2230029.
Email: investors@gipcl.com Website: www.gipcl.com,
CIN – L99999GJ1985PLC007868

NOTICE FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY

REG.: TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION & PROTECTION FUND (IEPF) AUTHORITY.

As per the provisions of the Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") (as amended from time to time), all shares ("such shares") in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more shall be transferred to the designated Investor Education and Protection Fund (IEPF) Suspense Account.

In pursuance of the said Rules, the Company has sent letter dated 20/06/2023 by Registered Post to all the concerned Shareholders whose shares are liable to be transferred to IEPF Suspense Account, for taking appropriate action(s). The Company has also uploaded full details of such shareholders and shares due for transfer to IEPF Authority on its website at the web-link: https://www.gipcl.com/transfer-of-shares-to-iepf.htm

Notice is hereby given to all such shareholders to make an application to the Company/ its Registrar and Share Transfer Agent (RTA) by 30/09/2023 with a request for claiming unpaid dividend for the year 2015-16 onwards (i.e. for the FY 2015-16 to FY 2021-22) so that the shares are not transferred to the IEPF. It may be noted that if no response or claim is received by the Company or the Registrar and Share Transfer Agent by 30/09/2023, the Company will be constrained to transfer such shares to the IEPF Suspense Account, without any further notice, by following the due process as enumerated in the Rules.

Kindly note that all future benefit/s, accruing on such shares would also be credited to IEPF Authority Account. The concerned shareholders may note that, both the unclaimed dividends and shares transferred to IEPF Authority including all benefits accruing on such shares, if any, can be claimed back by them from the IEPF Authority, by filling e-form IEPF -5 available on the website of IEPF at https://www.iepf.gov.in, by following the procedure prescribed by the IEPF Rules at https://www.iepf.gov.in and sending the physical copy of the required documents enumerated in the Form IEPF -5 to the Nodal Officer of the Company. Please also note that no claim shall lie against the Company in respect of the unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules.

In accordance with MCA & SEBI Circulars, the Company has made necessary arrangements for the members to register their e-mail address, PAN, KYC details, etc. Members who have not registered their said particulars are requested to register the same (i) with the Depository Participant(s) where they maintain their demat accounts, if the shares are held in electronic form, and (ii) by submitting duly signed Investors Service Request Form -1 (ISR-1) along with supporting documents to RTA i.e. Link Intime India Private Limited at vadodara@linkintime.co.in , if the shares are held in physical form. The said form is available on Company's website i.e. https://www.gipcl.com/new-update-register-email-pan-kyc-nomination-download-forms.htm and RTA's website i.e. https://www.linkintime.co.in.

For any information / clarification on this matter, concerned shareholders are requested to write or contact to the Company Secretary & Nodal Officer, Gujarat Industries Power Company Limited, P.O. Ranoli, District – Vadodara – 391350. Phone – 0265-2232768, Email – investors@gipcl.com OR the Company's Registrar and Share Transfer Agent, M/s. Link Intime India Private Limited, B-102 -103, Shangrila Complex, 1st Floor, Opp. HDFC Bank, Near Radhakrishna Char Rasta, Akota, Vadodara -390020, Phone 0265-2356573/6136000, Email – vadodara@linkintime.co.in.

For Gujarat Industries Power Company Limited
Sd/-
CS Shalin Patel
Company Secretary & Nodal Officer

Place : Vadodara
Date : 22.06.2023

NOTICE

SUNDARAM MUTUAL

RECORD DATE FOR INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW)

NOTICE is hereby given that Sundaram Trustee Company Limited, the Trustee to Sundaram Mutual Fund, has declared Income Distribution cum capital withdrawal (IDCW) on the face value of ₹ 10/- and ₹ 1000/- under the following schemes:

Scheme Name	Plan-Option	Record Date#	Amount of IDCW* (₹ Per Unit)	NAV per unit as on June 21, 2023 (₹)
Sundaram Low Duration Fund	Regular Quarterly-IDCW	June 27, 2023	7.500	1126.8003
	Direct Quarterly-IDCW		7.500	1150.2081
Sundaram Short Duration Fund	Regular Quarterly-IDCW		0.075	13.4621
	Direct Quarterly-IDCW		0.075	13.6169
Sundaram Corporate Bond Fund	Regular Quarterly-IDCW		0.075	17.3951
	Direct Quarterly-IDCW		0.075	17.8552
Sundaram Money Market Fund	Regular Quarterly-IDCW		0.075	11.6463
	Direct Quarterly-IDCW		0.075	11.6976
Sundaram Debt Oriented Hybrid Fund	Regular Quarterly-IDCW		0.075	16.7965
	Direct Quarterly-IDCW		0.075	18.2376
Sundaram Liquid Fund	Regular Quarterly-IDCW		7.500	1068.9154
	Direct Quarterly-IDCW		7.500	1070.8637
Sundaram Ultra Short Duration Fund	Regular Quarterly-IDCW		7.500	1092.3433
	Direct Quarterly-IDCW		7.500	1112.7341
Sundaram Medium Term Bond Fund	Regular Quarterly-IDCW		0.075	12.5859
	Direct Quarterly-IDCW		0.075	24.5654

 # Or subsequent business day if the specified date is a non-business day.
** Income Distribution will be done/IDCW will be paid, net of tax deducted at source, as applicable.*

Pursuant to the payment of IDCW, the NAV of the scheme will fall to the extent of payout and statutory levy, if applicable. The IDCW payout will be to the extent of above mentioned IDCW per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower. Past performance may or may not be sustained in future. All unitholders under the IDCW Option of the above-mentioned schemes, whose name appears on the Register of Unitholders on the aforesaid Record Date, will be entitled to receive the IDCW. The above stated quantum of IDCW and the Record Date were approved by the Board of Directors of Sundaram Trustee Company Limited vide their circular resolution dated June 22, 2023.

For **Sundaram Asset Management Company Ltd**
R Ajith Kumar
Company Secretary & Compliance Officer

Place: Chennai
Date: June 23, 2023

For more information please contact:
Sundaram Asset Management Company Ltd
(Investment Manager to Sundaram Mutual Fund)
CIN: U93090TN1996PLC034615

Corporate Office: 1st & 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14.
Contact No. (India) 1860 425 7237, (NRI) +91 40 2345 2215
Fax: +91 44 2841 8108. www.sundarammutual.com

Regd. Office: No. 21, Patullos Road, Chennai 600 002.

H-19 x W-20cms

Mutual Fund investments are subject to market risks, read all scheme related documents carefully. Returns are not assured or guaranteed.